

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SEL TEXTILES LIMITED****RELEVANT PARTICULARS**

|    |   |  |
|----|---|--|
| 1  | Name of corporate Debtor  | <b>SEL TEXTILES LIMITED</b>  |
| 2  | Date of incorporation of Corporate Debtor   | 01.07.2008   |
| 3  | Authority under which corporate debtor is incorporated / registered   | Roc-Chandigarh   |
| 4  | Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor   | U17299PB2008PLC032050  |
| 5  | Address of the Registered office and Principal office (if any) of Corporate Debtor  | G. T. Road, Opp. Mcdonalds Doraha, Ludhiana Punjab-141 421.  |
| 6  | Insolvency commencement date in respect of the Corporate Debtor   | <b>10.08.2023</b>  |
| 7  | Estimated date of closure of insolvency resolution process  | 06.02.2024   |
| 8  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | IBBI/IPA-001/IP-P02004/2020-2021/13142   |
| 9  | Address and e-mail of the interim resolution professional, as registered with the Board   | H. No. 58, (Near Gate No. 9), Shivalik City, Sector-127, Kharar, Near Mansa Devi Mandir, Sahibzada Ajit Singh Nagar, Punjab-140 307.<br>♦ E-mail ID : rsrajeevsharmaca@gmail.com |
| 10 | Add. & e-mail to be used for correspondence with the interim resolution professional  | H. No. 58, (Near Gate No. 9), Shivalik City, Sector-127, Kharar, Near Mansa Devi Mandir, Sahibzada Ajit Singh Nagar, Punjab-140 307.<br>♦ E-mail ID : rpselltextile@gmail.com    |
| 11 | Last date for submission of claims  | 24.08.2023   |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional  | Not Applicable   |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable   |
| 14 | (a) Relevant Forms and<br>(b) Details of Authorized Representatives are available at:   | (a) www.ibbi.gov.in<br>(b) Not Applicable  |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SEL TEXTILES LIMITED** on 10.08.2023.

The creditors of **SEL TEXTILES LIMITED** are hereby called upon to submit their claims with proof on or before 24.08.2023 to the interim resolution professional **Mr. Rajeev Sharma**, at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

  
sd/-  
**Rajeev Sharma**  
Interim Resolution Professional

**SEL TEXTILES LIMITED**

IBBI/IPA-001/IP-P02004/2020-2021/13142

Date : 11.08.2023

Place : Mohali